

WRITTEN ANSWERS TO QUESTIONS

FISH INDUSTRY

*2407. **Shri Ibrahim:** Will the Minister of Food and Agriculture be pleased to state the nature of foreign assistance received during 1954 for the development of the fish industry in the country and the help that is expected to be received this year?

The Deputy Minister of Food and Agriculture (**Shri M. V. Krishnappa**): A statement is placed on the Table of the Sabha. [See Appendix XI, annexure No. 31.]

RE-CLASSIFICATION ON RAILWAYS

*2408. **Thakur Jugal Kishore Sinha:** Will the Minister of Railways be pleased to state the estimated cost of the re-classification of compartments of Railways from the 1st April, 1955?

The Parliamentary Secretary to the Minister of Railways and Transport (**Shri Shah Nawaz Khan**): Approximately Rs. 4,800/-/-.

SUGAR-CANE PRICES

*2412. **Shri Bishwa Nath Roy:** Will the Minister of Food and Agriculture be pleased to state whether it is a fact that sugar factories in some States have not so far paid to cane-growers the arrears of prices of sugar-cane supplied to them in the 1953-54 season?

The Deputy Minister of Food and Agriculture (**Shri M. V. Krishnappa**): Out of an estimated total value of Rs. 38.86 crores of cane purchased by 134 sugar factories during 1953-54 season, Rs. 9.94 lakhs are yet to be paid by 55 factories. This works out to only about one-fourth per cent. of the total cane price. The State Governments are taking all possible steps to have the arrears cleared.

INDIAN FOREST ACT

*2420. **Shri Dasaratha Deb:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there were demonstrations throughout the

Tripura State on the 30th March, 1955 for the amendment of the Indian Forest Act to make it suitable for Tripura;

(b) if so, the demands put forward by the demonstrators; and

(c) the steps Government propose to take in the matter?

The Deputy Minister of Food and Agriculture (**Shri M. V. Krishnappa**): (a) There were no demonstrations throughout the State but meetings were organised by the Communist Party at a few places.

(b) The demands related to—

(i) amendment of the Forest Act; and

(ii) withdrawal of Royalty over Bamboos, sungrass, paste and firewood.

(c) As no specific proposals were made, the matter could not be given any consideration.

STAFF OF THE RAILWAY BOARD

*2424. **Shrimati Renu Chakravarty:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Ministry has refused to accept the Central Secretariat Reorganisation Scheme introduced by the Ministry of Home Affairs for Assistants, Stenographers and Clerks in the various Departments of Government; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways and Transport (**Shri Alagesan**): (a) The reorganisation schemes introduced by the Ministry of Home Affairs were not applicable to the Ministry of Railways, as it was the intention that this Ministry should have a separate scheme of its own. Accordingly, proposals relating to the reorganisation of the cadre as far as Assistants, Stenographers and Clerks are concerned, are under consideration.

(b) The Ministry of Railways was not included in the General